

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 376/2017 In C.P. (I.B) No. 23/33(2)/NCLT/AHM/2017**

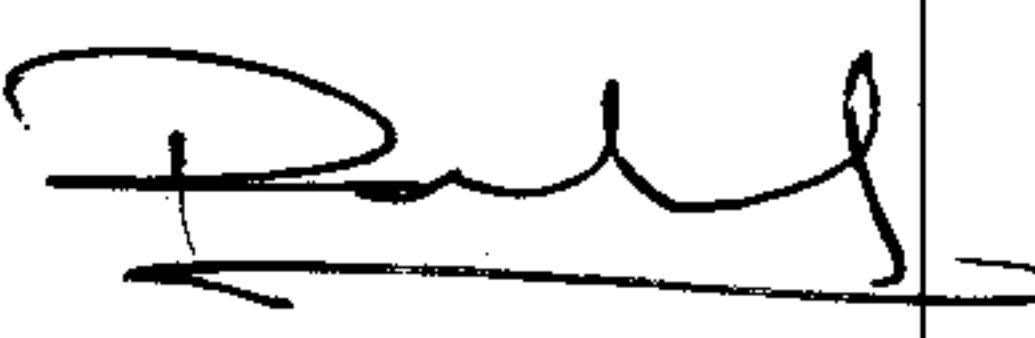
Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.11.2017**

Name of the Company: Ramubhai S Patel RP  
V/s.  
Rajkot Nagarik Sahakari Bank Ltd.

Section of the Companies Act: Section 33(2) of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Raheel S. Patel ilb. Navavati Associate	Adv.	Applicant	
2.				

**ORDER**


Learned Advocate Mr. Raheel Patel present for Applicant. None present for Respondent in IA 376/2017.

Proof of service of notice of date of hearing on Financial Creditors filed.

Applicant is directed to file additional affidavit enclosing all the documents.

List the matter on 06.12.2017.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 27th day of November, 2017.